

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-508

Appeal No.-08/252/ND/2022

IN THE MATTER OF:

Mr. Mahabir Singh

....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 252

Order delivered on 19.01.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Udit Singh

For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Appellant. Ld. Counsel for the Appellant is directed to furnish the consent/confirmation from the other shareholders of the company that they also intent to revive the company which is struck off by RoC vide STK notice dated 08.08.2018. List the matter on **14.02.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)